

The State Energy Conservation Fund Rules, 2010.



TRIPURA



GAZETTE

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PART-I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
POWER DEPARTMENT**

No.F.3(128)-POWER/2009/1043 Dated, Agartala the 30th September, 2010.

NOTIFICATION

As per the provisions of 'Energy Conservation Act – 2001', enacted and enforced by Govt. of India, Govt. of Tripura has constituted a fund called the "State Energy Conservation Fund" for the purposes of promotion of efficient use of energy and its conservation within the State. Fund rules framed by Govt. of Tripura as per the Section 16(1) to 16(4) of "Energy Conservation Act – 2001' detailed below:-

1. Short title and commencement:

- i. These rules may be called the State Energy Conservation Fund Rules, 2010.
- ii. They shall come into force on the date of their notification by Government of Tripura.

2. Definitions:

- a) 'Act' means the Energy Conservation Act, 2001 (Act 52 of 2001)
 - b) 'Tripura State Energy Conservation Fund' means the fund established under section 16 of the energy Conservation Act.
 - c) Government means Government of Tripura.
 - d) 'Section' means the section of the Energy Conservation Act.
 - e) 'The State Designated Agency' (SDA) means Tripura State Electricity Corporation Ltd. nominated as State Designated Agency as per provision at clause No. 15(D) of the Act.
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f) 'SLSC' means the State Level Steering Committee for Tripura State Energy Conservation Fund constituted under these rules.

g) All other words and expression used here in and not defined in the Act shall have the meanings respectively assigned to therein the Act.

3. Constitution of the Tripura State Energy Conservation Fund:

i. The fund constituted under this rule shall be administrated by the State Designated Agency as notified under clause 16(4) of the Act.

ii. The proceeds of the fund shall be utilized for the purpose of promotion of and efficient use of energy and its conservation in the State of Tripura.

iii. The fund shall be credited all grants and loans that may be made by the Tripura State Government or Central Government or given by any autonomous body/agency/company/individual body for the stated purpose.

iv. The funds may be credited the proceeds of any tax, levy or duty/cess imposed by State Government for the stated purpose of energy conservation.

4. Application of the fund:

i. To incur expenditure through State Designated Agency for various awareness programmes for disseminating information to individual consumers, industries, commercial organizations, students, farmers etc., regarding energy conservation and efficient use of energy.

ii. To meet the expenditure incurred by the State Designated Agency (SDA) for training of personnel and specialists for efficient use of energy and its conservation.

iii. For promotion of Research and Development in the field of energy conservation.

iv. To develop testing and certification procedure, in creation of testing facilities for certification and or verification testing of energy consumption of equipments and appliances.

- v. To develop and execute demonstration projects related to energy conservation and energy efficiency for encouragement and to contribute in the projects of Bureau of Energy Efficiency and Central Government.
- vi. To promote the use of energy efficient processes for the equipments, devices and systems.
- vii. To meet the matching grant to the centrally sponsored schemes and schemes of Bureau of Energy Efficiency implemented in the State of Tripura.
- viii. To meet the expenses incurred by the Designated Agency for implementing the provisions of the act.
- ix. To meet the expenses incurred by SDA on staff for dedicated energy conservation cell.

5. State Level Steering Committee (SLSC):

The meeting of SLSC shall be held at least once in every three months.

The SLSC shall have following functions:

- a. To provide guidance and support to SDA for carrying out the energy conservation activities through Tripura State Energy Conservation Fund.
- b. To approve the annual budgets for carrying out the energy conservation activities by SDA from the Tripura State Energy Conservation fund.
- c. To review and monitor the progress of activities carried out by SDA from funds of Tripura State Energy Conservation fund.

6. Operation of the fund:

- i. The state designated agency notified under clause (d) of section 15 of the Act shall operate the fund under the guidance of State Level Steering Committee (SLSC).

- ii. The State Designated Agency (SDA) shall prepare the annual budget for activities to be funded from Tripura SECF before beginning of the financial year and get it approved by the State Level Steering Committee.
- iii. The State Designated Agency (SDA) shall be utilized the funds available in Tripura SECF as per the budget approved by the State Level Steering Committee following the financial rules & procedures and delegation of powers as applicable to SDA.
- iv. The State Designated Agency (SDA) shall maintain separate accounts for the fund and shall furnish six monthly income and expenditure to State Level Steering Committee on regular basis.
- v. The funds credited to Tripura SECF shall be deposited in PD accounts or as may be advised by Finance Department.
- vi. The State Designated Agency (SDA) shall operate these accounts as per the rules and regulations applicable to the operation of other PD accounts of SDA.

7. Conditions applicable to the Tripura State Energy Conservation Fund:

- i. The SDA shall invest the surplus SECF fund in such a way that it earns best return on its investment in the bank/institutions of the Government of India.
- ii. The SDA may use the interest income earned from investment of the SECF to meet its annual recurring and non-recurring expenditure.

8. Audit of Accounts:

- i. The accounts of the Tripura SECF shall be audited by the Comptroller and Auditor General of India at such intervals as may be specified by him.


9. Closure of Fund:

- i. The fund shall remain operative so long as the relevant provision of the Act remains at force.

ii. At the time of closure of the fund when the fund is no longer required, all the unspent balance under the same shall be remitted into the Government Treasury.

10. Amendments in Rules:

The Tripura State Energy Conservation Fund Rules - 2010 can be amended by the State Government as per functional and objective necessity on recommendation of the State Level Steering Committee (SLSC).


(U.K. CHAKMA)
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Government of Tripura